

**IN THE NATIONAL COMPANY LAW TRIBUNAL**  
**AHMEDABAD**  
**SPECIAL BENCH**  
**COURT - 1**

ITEM No.107 - IA/316(AHM)2024  
In  
C.P.(IB)/37(AHM)2024

**Proceedings under Section 95 IBC**

**IN THE MATTER OF:**

INDIAN BANK

.....Applicant

Vs

RAJ KUMAR BAID

.....Respondent

**Order delivered on: 23/07/2024**

**Coram:**

Mr. Praveen Gupta, Hon'ble Member(J)

Mr. Sameer Kakar, Hon'ble Member(T)

**PRESENT:**

For the Applicant : Mr. Sumit Parikh, Adv.

For the Respondent :

**ORDER**  
**(Hybrid Mode)**

**IA/316(AHM)2024**

Mr. Sumit Parikh, Ld. Counsel appears on behalf of the Applicant and states that in compliance of the order dated 01.07.2024, they have served the copy of the order dated 01.07.2024 through Speed Post upon the Personal Guarantor and Corporate Debtor and have filed the Affidavit of Service electronically on 13.07.2024 and also have submitted the hard copy of the Affidavit of Service in the Registry of this Tribunal.

Registry is unable to place the hard copy of the Affidavit of Service before us today. Registry is directed to place the same.

Re-list this matter for hearing on 30.07.2024.

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**SAMEER KAKAR**  
**MEMBER (TECHNICAL)**

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**PRAVEEN GUPTA**  
**MEMBER (JUDICIAL)**